भारतसरकार GOVERNMENT OF INDIA वित्तमंत्रालय MINISTRY OF FINANCE राजस्वविभाग DEPARTMENT OF REVENUE

केन्द्रीयअप्रत्यक्षकरएवं सीमाशुल्कबोर्ड CENTRAL BOARD OF INDIRECT TAXES AND CUSTOMS

सीमाशुल्क आयुक्तकाकार्या लय OFFICE OF THE COMMISSIONER OF CUSTOMS सीमाशुल्कगृह, विलिंग्डनआईलेंड, कोचीन

CUSTOM HOUSE, WILLINGDON ISLAND, COCHIN-682009

Website: www.cochincustoms.gov.in Control Room: 0484-2666422 E-mail: cochincustoms@nic.in Fax: 0484-2668468

DIN-20230358MB0000222495

PUBLIC NOTICE No. 06/2023

Subject: - Implementation of Express Cargo Clearance System (ECCS) at Cochin Courier Terminal – reg.

Attention of the Trade, Custodian, Authorized Couriers and all concerned is invited to Public Notice No.04/2021 dated 18.02.2021 prescribing procedure for presenting and processing of the CBEs/CSBs under Express Cargo Clearance System (ECCS).

- 2. It is noticed that the authorized Couriers while presenting the Courier Bill of Entry enter all the items together in Column 19 (IV) meant for entering the "Description of goods". The Forms prescribed in the Public Notice 04/2021 dated 18.02.2021 allows for filing of item-wise details separately by entering the number of items included in each HAWB in the Column 18.
- 3. The ECCS Module has the provisions to enter Additional Items in each HAWB (Screenshot enclosed). The bulk upload facility also has similar facility. All concerned are required to follow the prescribed procedures and forms scrupulously. Any deviation from the prescribed procedure would invite action under the relevant provisions of the Customs Act, 1962.

CUS/SIIB/MISC/193/2023-SIIB -O/o COMMR-CUS-COCHIN

1/1099235/2023

3. Any difficulty in the implementation of this Public Notice should be reported to the Additional / Joint Commissioner of Customs, Air Cargo Complex, Cochin International Airport, Nedumbassery.

Signed by P Jaideep
Date: 29-03-2023 13:02:24
Reason: Approved
(P. JAIDEEP)
COMMISSIONER

To

- 1. The Chief Commissioner of Customs, Thiruvananthapuram Zone
- 2. The Addl/Joint Commissioner, Air Cargo Complex, Cochin International Airport, Nedumbassery
- 3. All Deputy / Assistant Commissioners, Courier Terminal, Cochin
- 4. M/s.CIAL, Cochin
- 5. Authorised Couriers, Cochin ICT.
- 6. EDI for uploading in the website.
- 7. Notice Board

[see regulation 5(3)]

Courier Bill of Entry - XII (CBE-XII) for Samples and Gifts

(Electronic Filing)

| S. No. | Description | | | | Details |
|-----------------|-------------|---------------------------------------------------|------------------------|----------------------|-----------------------------------|
| 1. | Courier | Registration Number | | | |
| 2. | Name a | and address of the Aut | horized Courier | | |
| 3. | Name o | of the airlines | | | |
| 4. | Airport o | of arrival | | | |
| 5. | First po | rt of arrival, wherever | applicable | | |
| 6. | Flight N | 0. | | | |
| 7. | Date of | arrival | | | |
| 8. | Time of | arrival | | , | |
| 9. | Airport o | of shipment | , | | |
| 10. | Country | of exportation | | | |
| 11(i) . | HAWB | No. | | | × |
| 11(ii). | CRN No | o., if applicable. | | | F |
| 12. | Unique | Consignment referen | ce No. | | |
| 13. | Name a | and address of the cor | nsignor | | |
| 14. | Name a | and address of the cor | nsignee | | |
| 15. | GSTIN | (optional) | | | 585 |
| | | s: in the case of impo cannot be mandatory | ort of gifts/ samples, | | |
| 16. | IEC Co | de | | | |
| 17. | IEC Bra | nch Code | | | |
| 18. | No. of it | tems included in HAW | /B | | |
| 19. | Item-wi | se Details : | | | |
| | | | | | |
| СТН | | Nature of shipment (Gifts / Samples) | country of origin | Description of goods | Name & address of Manufacturer |
| (1) | | (11) | (III) | (IV) | (V) |
| | | 9- | | | |
| Item-wise | Details (c | ontinued) : | | | - 1 m |
| No. of packages | | Marks and number of packages, wherever applicable | Unit of measure | Quantity | Invoice No. |
| (VI) | | (VII) | (VIII) | (IX) | (X) |
| | 1 | | | | |

| Item-wise Deta | ils (continued): |
|----------------|------------------|
| | |

| Invoice value | Invoice currency | Commr-Çus- rate of exchange | Assessable | Notificati | on | | u si o C ta | alue nder ection 3 f sustoms ariff Act, 975 | Addition Duty Rate | nal | Additional Duty Amount | GST Code |
|---------------------|-------------------------------|-----------------------------------|-------------------------|----------------|------------------|---------------------------------------------------------|-------------------------|---------------------------------------------------------------|--------------------------|------|------------------------------|-------------|
| (XI) | (XII) | (XIII) | (XIV) | (XV-A) | (XV-B) | (XV-C) | () | (VI) | (XVII) | | (XVIII) | (XIX) |
| | | | | Notfn. type | Notfn. No. | SI.No. | | | | | | |
| | | T emption ification | IGST Amoun | | ensation rate | GST Compensatio Cess Exemption Notification | n | GST Compe Cess Ar | | | al Duty nount | |
| (XX) | (XX | (1) | (XXII) | (XXIII) (XXIV) | | | (XXV) | | (XX | (VI) | | |
| | | | | D | ECLARA | TION | | | | | | |
| /We enclo | ose herewith ents with the | h_ is Bill of Entr | ry. ents of this Bil | of Airway b | oills and _ | ete, correct an | ıd 1 | true, in e | | | | |
| Place : | | | | | | | | | | | | |
| | | | | | Signature | and name | | | | | | |
| | | | | | of the au | thorised courie | r | | | | | |
| NOTE Upl | oading ima | ages of HAW | B and invoice | s shall be | optional i | n CBE-XII whil | le 1 | filing thro | ugh bulk | upl | load or othe | erwise |
| | | | | | FORM - | D | | | | | | |
| | | | | [see | regulation | on 5(3)] | | | | | | |
| | | 9 | Courier Bill o | of Entry - | XIII (CBE | -XIII) for Non-I | Do | cument | s | | | |
| | | | (| Low Valu | e Dutiable | e Shipments) | | | | | | |
| | | | | (EI | ectronic l | Filing) | | | | | | |
| | (Electronic Filing) | | | | | | | | | | | |
| S. No. | | | De | Description | | | | | Deta | ils | | |
| S. No. 1. 2. | | Registration I | Number | | | | | | Deta | ils | | |
| S. No. | | | | | | | | | Deta | ils | | |

| S. No. | Description | Details |
|--------|--------------------------------------------|---------|
| 1. | Courier Registration Number | |
| 2. | Name and address of the Authorized Courier | |
| 3. | Name of the airlines | |
| 4. | Airport of arrival | |
| 5. | First port of arrival, wherever applicable | |
| 6. | Flight No. | |
| 7. | Date of arrival | |

www.salestaxindia.com/DEMO/TreeMenu.aspx?menu=170762

| | Time of | farrival | mr-Cus-C | | | | | | | | | | |
|-------------------------------------------------|-----------|---------------|-------------|----------|---------------|---------|------------------------------|------------|----------|----------|------------------|-----------|-----------|
| | Airport | of shipm | ent | | | | | | | | | | |
| 0. | Country | y of expo | ortation | | | | | | | | | | |
| 1(i) . | HAWB | No. | | | | | | | | | | | |
| 1(ii). | | lo., if app | | | | | | | | | - | | |
| 2. | Unique | Consign | nment refe | erence | No. | | | | | | | | |
| 13. | Name | and addi | ress of the | cons | ignor | | | | | | | | |
| 14. | Name | and add | ress of the | cons | ignee | | | | | | - | | |
| 15. | GSTIN | | | | | | | | | | | | |
| 16. | | EC Code | | | | | | | | | | | |
| 17. | | anch Co | | | | | | | | | - | | |
| 18. | No. of | items in | cluded in I | HAWB | | | | | | | | | |
| | | 19 Item | -wise Det | ails : | | | | | | | | | |
| 19. Item-wise Detail Licence Type Licence No. C | | | | | CTSH | CE | TSH | | GST | Code | | Country | of origin |
| | | (II) | | (III) | | (IV) | | | (V) | | | (VI) | |
| | | (, | (11) | | | | λ | | | | | | |
| | | | | | | | | | | | | | |
| | | Item-v | vise Detai | | | | | V. 1855.V | 7943 | | | | |
| Description | on of | Name addre | | N | | | ks and No. of Unit of kages, | | f meas | ure | | | |
| goods | | | facturer | | | whe | rever | | | | | | |
| | | | | | | | | icable | | ()(1) | | | |
| (VII) | | (VIII) | | (I) | (IX) (X | | (X) | | | (XI) | | | |
| | | | | | | | | | | | | | |
| | | Item-wi | ise Details | (cont | inued): | | | | | | | | |
| Quantity | | Invoice | | _ | ice value | Cu | rrenc | y for | Rate | of | | Invoice | |
| Quantity | | IIII CIGG TTG | | | | invoice | | | exchang | | nge (FOE / C& | | CIF/ C& |
| 0.00 | | (AVIII) | | (VIV | (XIV) | | /) · | (XVI | | VI) | | (XVII) | |
| (XII) | | (///// | (XIII) (X | | | | (***) | | (***) | | | (,,,, | |
| | | | | <u> </u> | | | | | <u> </u> | | | | |
| | | Iten | n-wise De | tails (c | continued): | | | | | | | | |
| Discount | t amount | Disc | count curr | ency | ncy Assessabl | | ue | Freight | t | | Landing charges | | rges |
| (XIX) | | (XX | () | | (XXI) | | | (XXII) | (XII) | | (XXIII) | | |
| | | | | | | | | | | | | | |
| | | | Itom wiso | Dotai | ls (continue | q) . | | | | | | | |
| Insuranc | e | | Item-wise | detail | s of other cl | narge | s as p | er section | n 14 d | of the C | ustom | ns Act, 1 | 962 |
| (XXIV) | | | | | | | | XXV) | | | | | |
| | | | Charge ty | ре | | | | Charge | e amo | unt | | | |
| | | | _ | | | | 1 : | | | | | | |
| | o Dotaile | s (contin | ued): | | | | | | | | | | |
| Item-wis | e Details | | | | | | | | | | | | |
| Item-wis | tion used | per iten | n | | | | | | | | | | |

| A910120231 | SIB-O/o Cor | nmr-Cus-Coc | h (D) | 200 200 | F) | (G) | 1 | (H) | 1 |
|------------------------|---------------------|-------------------------|----------------------------------|-------------------------------------|----------------------------------------------|-----|---------|------------------------|---|
| Notification type , | Notification No. | SI. No. in notification | List No. | s (t | Value under section 3 of Custom seariff Act, | | Rate | Additi Duty Amou | |
| | | | (XXVII) | | | | | | |
| (A) | (B) | (C) | (D) | (E) | (F) | | (G) | | |
| IGST Rate | IGST Exem ption | IGST Amount | GST Compensation Cess Rate | GST Compensation Cess Exempti | | | Total [| Outy | |

I/we declare that the authorization from each of the consignees or consignors relating to the above mentioned consignments have been obtained by me/us to act as an agent for the clearance of the goods.

I/we hereby declare that I/we have not received any other documents or information showing a different price, value, quantity, or description of the said goods and that if at any time hereafter I/we receive any documents from the importer showing a different state of facts I/we will immediately make the same known to the Commissioner of Customs.

I/we hereby declare that the contents of this Bill of Entry are complete, correct and true, in every respect and are in accordance with the airway bills, the invoices and other documents attached herewith.

I/We enclose herewith (number) of Airway bills and (Number) of Invoices for the aforesaid consignments

with this Bill of Entry.

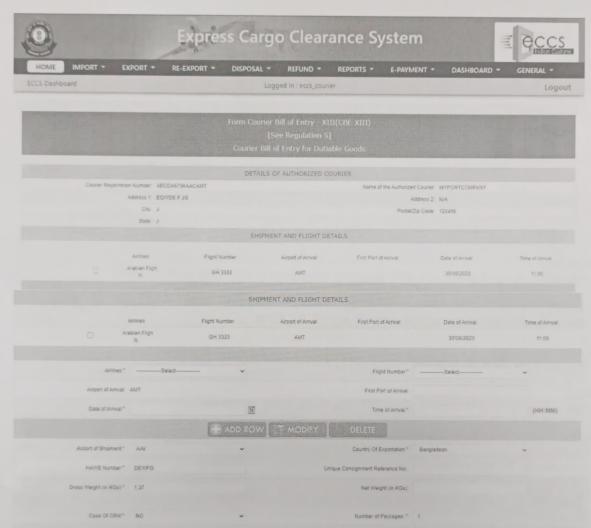
| Date: | | |
|----------|---------------------------|--|
| Place : | Signature and name | |
| 7. 30002 | of the authorised courier | |

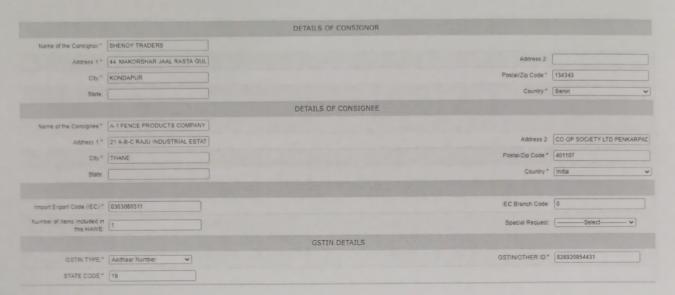
NOTE

(i) Uploading images of HAWB and invoices shall be mandatory in CBE-XIII while filing through bulk upload or otherwise.

4.2.1.2.6.2CBE XIII - Courier Bill for Entry XIII

When the value for goods is less than ReportsRs. 100000 and more than 10000, CBE XIII shall be filed using the following screen:





Add CRN

This button is used to add the CRN Numbers if the Case of CRN field is set to 'Yes'.

Cancel

This button is used to cancel the process of CBE XIII filing.

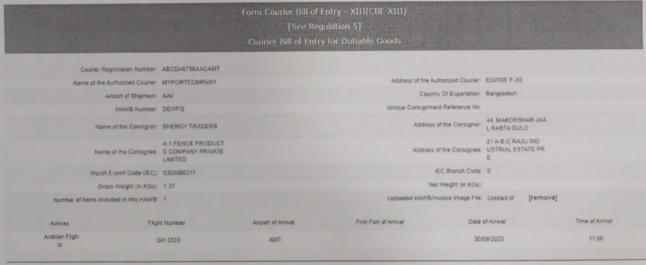
Reset

This button is used to reset the values of the fields to the default values.

Next

This button is used to enter the details of the Items being imported.

Enter the details of the shipment and flight details, consignor details, consignee details, IEC details, GSTIN details and Multipart shipment details. Click on Next to enter the details of the Item. User can enter details for more than one item. Screen is displayed as follows:



| | | DETAILS (| OF ITEMS IMPORT | ED | | |
|------------------------------------|-----------------------------------------------|----------------------------------------|-------------------------------------------|------------------------------|---------------------------------------------|---------------------------------------|
| License Type | Select | | | | License Number | |
| | 69031000 | | | | PETOU | 89031000 |
| Country of Origin " | | | | | | 9elect |
| Cooley or Corp. | DD SFFDDF | | | | | |
| Description of Goods." | | (Maximum 200 Ch | aracters) | | | |
| | | | OF MANUFACTURE | R | | |
| Name | | | | | | |
| Abbreas 1 | | | | | Address 2 | |
| City | | | | | Postal/Zip Code | |
| State | | | | | Country | |
| | | | | | | |
| Number Of Packages * | 0 | | | | Marks and Number of Packages | |
| Unit Of Measure " | | | | | Quantity." | 10 |
| Invoice Number | | | | | Invoice Value * | 230 |
| Currency for Invoice " | INR V | | | | Rate Of Exchange " | 1 |
| RSP Per Unit (in Rs.) | Not For Retail | | | | Invaice Term * | CIF |
| | | | | | | |
| | | | | | Insurance * | 1 |
| Landing Charges | | | | | Discount Amount | |
| Freight* | | | | | (as per Sec. 14. Customs Act. 1962) | 230.0 |
| Currency for Discount. | Select | | | Assessable Value(in Rs.) | (as per Sec. 14, Customs Act. 1902) | |
| Applicable Notifications | Select Applicable Amidumping Notification | aut. | | | | |
| | DETAILS OF | OTHER CHARGES (AS PER SEC | TION 14 OF THE | CUSTOMS ACT, 1962 |) FOR THE ITEM | |
| Select | Charge | | | | Charge Amount (in Rs.) | |
| 5040 | Select | | | | | |
| | | EV. | ADD CHARGE | | | |
| | | | NA STATE OF THE PARTY OF | | | |
| | | TARIFF NOTIFICATION USE | ED FOR THE ITEM | (CUSTOM/EXCISE) | | |
| Select Tanif | Notification Number | Serial Number of Tariff Notification | | List Number | List Serial Number | Notification Type Sub Type |
| | | Select | | | | ——Select—— V Select – V |
| | Quality Unit | | | Quality Measure | | |
| | | 6789 | - NOTIFICATION | 79 | | |
| | | | D NOTIFICATIO | | | |
| | | NON TARIFF NOTIFICATION | | M (CUSTOM/EXCIS | | List Completionthan |
| Select N | n Tariff Notification Number | Serial Number of Non | Tariff Notification | | List Number | List Serial Number |
| | | | | L | | |
| | | | ST Notification | 0.17.4 | Rate | Conditions |
| Select Notification | | er" Type" IGST | | Sub Type* | Nate . | |
| 001/26 | | compensatory | | L | | |
| 901/20 | —Seleci— | | v [| —Select— 🕶 | | |
| | | | NOTIFICATION | MODIFY P | NOTIFICATION | |
| | ADD I | NOTIFICATION DELETI | NOTIFICATION | - Company | | |
| | | | | | | |
| | | | | | | |
| | | | | | | |
| is of the namety declara that the | have obtained the authorization from each | of the consignees mention above to a | Declaration ict as an agent for the ci | eara of the goods desc | cribed above. | |
| ii. 1730s narety declare that I / | ne have not received any other documents | or information showing a distant price | value, quantity or desc | | d that if all any time hereafter i / we rec | ceive any documents from the importer |
| showing a different state of facts | I / we will immediately make the same kno | own to the Commissioner of Cu. | | | | |
| | contents of this Bill of Entry are true and o | | ance with the airway bill | is, the invoices and other (| opcoments attached herewith. | |
| (v) I / We enclose herewith airwi | by bills and invoices for the aforesaid consu | gnments with this Bill of Entry | | | | |
| | | | | | - | |
| | - PR | EVIOUS CANCEL | A RESET Q | CALCULATE | SUBMIT | |